CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH, BABALPUR

CIRCUIT SITTING AT INDORE

0.A.NO.337/2001

Hon'ble Sh. Shanker Raju, M(J) Hon'ble Sh. R.K. Upadhyaya, M(A)

Indore, this the 14th day of August, 2003

Hukumchand s/o Ramlal r/o Mohan Talkies Road MHOW (MP).

... Applicant

(By Advocate: Sh. T.S.Bhatia)

vs.

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Union of India & Others .. Respondents (As per memo. of parties)

(By Advocate: Sh. Vivek Saran)

ORDER (Oral)

By Shri Shanker Raju, Member(J):

- to 18.10.2000 by treating the period as leave which is due to credit.
 - 2. Applicant was advised for medical rest on hyper tension and when reported to duty submitted medical record. On this respondents have subjected him to medical examination. Medical Board vide its order dated 24.10.2000 declared him fit for duty but not observed the medical as not authenticated. In this view of the matter, the period from 12.10.2000 to 18.10.2000 should have been considered in the light of the authenticated

Contd....2/-

In this view of the matter, medical record. after hearing the parties, OA is disposed of with direction to the respondents to treat the aforesaid period as leave kind due to the credit of the applicant In so far as the other relief of malacious act on the part of the respondents and damages, the same is not within our jurisdiction for which applicant shall pursue his remedy in accordance with Rules and instructions on the subject, if advised.

3. QA stands disposed of with the above directions. The above directions shall be complied within two months from the date of receipt of a copy of this order. No costs.

(mis or ausm (R.K.UPADHYAYA)

S Raym (Shanker raju)

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